

ernment, like several other State Governments, have approached the Union Government for location of the proposed small car factory in that State.

Government are likely soon to take a final decision on the question of manufacture of the small car in the public sector. The question of location will arise thereafter.

HEAVY INDUSTRIES IN PUNJAB

128. SHRI SURJIT SINGH ATWAL: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) whether there is any proposal under Government's consideration for setting up heavy industries in the public sector in the State of Punjab; and

(b) if so, what are the details of the proposal?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) and (b) (1) The Hindustan Machine Tools Limited, Bangalore are setting up a machine tool factory in the public sector at Pinjore in Punjab. The capital cost of the factory is estimated at Rs. 7.5 crores and it is expected to manufacture 1,000 machine tools per annum when full capacity is reached. The factory is expected to go into production in the later part of 1963.

(2) The draft Third Plan of the Punjab Government included proposals for the setting up of a Newsprint and a cement factory in the Kangra Valley by private parties. The Government of Punjab proposed to participate in them and a provision of Rs. 2.5 crores has been made on this account in the State Plan.

REPRESENTATION OF M.P. GOVT. FOR INCREASED FINANCIAL ALLOCATIONS

129. SHRI A. D. MANI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Madhya Pradesh have represented to the Government of India for increased financial allocations by the Union Government in the form of special grants and assistance; and

(b) if so, what decision Government have taken thereon?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) No, Sir.

(b) Does not arise.

MINE QUARRYING IN DELHI BY BHARAT SEVAK SAMAJ PATHARTOR SOCIETY LIMITED

130. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Commissioner of Delhi has ordered that the mining of quarries in Delhi should be the monopoly of the Bharat Sevak Samaj Pathar Tor Society Limited; and

(b) if so, what is the experience of the Bharat Sevak Samaj in mine quarrying?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) Bharat Sewak Samaj has assisted the Khandars (actual mine-workers) and the labourers working quarries to form a co-operative society, known as Bharat Sevak Samaj Pathartor Society Ltd., in order to enable them to take up the work independently and thus get rid of the financiers who were working only as middlemen. The Society has been awarded permits to quarry in Chandrawal Hill area.

UNPAID CLAIMS AND UNADJUSTED AMOUNTS OF L.I.C.

131. SHRI A. B. VAJPAYEE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that claims worth crores of rupees are lying unpaid and lakhs of rupees recovered as premium are lying unadjusted in the Life Insurance Corporation;